

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
(Legal Division)

**Advance Hearing Schedule for the month August, 2019**

| Date, Day & Time   | S. No. | Petition No.                               | Petitioner                     | Subject in Brief   |
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| <p>1.8.2019<br/>Thursday<br/>At 10.30 A.M.<br/>Miscellaneous<br/>Petitions.</p> <p><b>Note</b><br/>On the request of the parties the Petitions listed for hearing on 1.8.2019 stand adjourned. The next date of hearing will be intimated in due course.</p> | 1.     | 55/MP/2015                                 | JIPTL                          | Petition for relinquishment of the long term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.   |
|  | 2.     | 303/MP/2015                                | Vedanta Limited                | Petition for relinquishment of the long term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009   |
|  | 3.     | 03/MP/2016                                 | Vedanta Limited                | Petition for relinquishment of the long term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation, 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Terms Access and Medium Terms Open Access in inter State Transmission and related matters ) Regulations, 2009   |
|  | 4.     | 137/MP/2016                                | GKEL                           | Petition for relinquishment of the long term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.  |
|  | 5.     | 246/MP/2016                                | CEPL                           | Petition seeking deferment of long term Open Access and relinquishment of part allocation of Long Term Open Access and under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009. |
|  | 6.     | 11/MP/2017                                 | GCEL                           | Petition for relinquishment of the long term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009   |
|  | 7.     | 21/MP/2017<br>alongwith<br>IA/9/2017       | EPJL                           | Petition for relinquishment of 1100 MW of long term Open Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 by the ESSAR Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand ( Interlocutory application seeking interim orders)   |
|  | 8.     | 129/MP/2017                                | SEL                            | Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.   |
|  | 9.     | 164/MP/2017                                | IL&FS Tamil Nadu Power Company | Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for seeking surrender of 610 MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010   |
|  | 10.    | 169/MP/2017<br>alongwith<br>I.A.No.43/2017 | SPGCL                          | Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010( Interlocutory application for interim relief on behalf of the Petitioner ).  |
|  | 11.    | 253/MP/2017<br>alongwith                   | SPGCL                          | Petition seeking surrender/ relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA   |

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|   |     | IA/87/2017                                |        | quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010. ( Interlocutory application seeking interim orders)   |
| 6.8.2019<br>Tuesday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions. | 1.  | 187/AT/2019                               | TPDDL  | Petition for adoption of tariff for the purchase of 100 MW Solar Power from Solar Energy Corporation of India Limited ( On admission )   |
|   | 2.  | 160/AT/2019                               | TPDDL  | Petition for adoption of tariff for the purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited   |
|   | 3.  | 161/AT/2019                               | TPDDL  | Petition for adoption of tariff for the purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited  |
|   | 4.  | 162/AT/2019                               | TPDDL  | Petition for adoption of tariff for the purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited  |
|   | 5.  | 12/MP/2019<br>alongwith<br>I.A.No.64/2019 | MPPMCL | Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages.( Interlocutory application moved by Nuclear Power Corporation of India Limited seeking modification/review/revise the RoP dated 9.5.2019. )   |
|   | 6.  | 324/MP/2018                               | UPCL   | Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.   |
|   | 7.  | 325/MP/2018                               | UPCL   | Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005   |
|   | 8.  | 332/MP/2018                               | AP(M)L | Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ('Change in Law') of the Power Purchase Agreements (PPAs) dated 6.2.2007 (Bid-01) and 2.2.2007 (Bid-02) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Ltd and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations |
|   | 9.  | 1/MP/2012                                 | SSL    | Petition for levy of UI charges in Violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and Related Matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an Inter State Open access transaction (Received by way of remand form APTEL) .  |
|   | 10. | 124/MP/2012                               | FTL    | Petition for illegal lavy of UI charges and back up energy supply charges under Inter State Open access in violation of Central Electricity Regulatory Commissions Regulations. (Received by way of remand form APTEL) .   |
|   | 11. | 10/MP/2014                                | SSL    | Petition for refund of the Back- up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008. (Received by way of remand form APTEL) .  |
|   | 12. | 82/MP/2013                                | DMPL   | Petition for levy of Back up supply charges and withholding of UI Charges during the grant of Inter State Open Access. (Received by way of remand form APTEL) .  |
|   | 13. | 70/MP/2018                                | GBL    | Petition for a direction to the Respondent to refund the Backup Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, by contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.  |
|   | 14. | 115/MP/2019                               | GMRKEL | Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.  |
| 7.8.2019<br>Wednesday<br>At 10.30.A.M.<br>Review<br>Petitions       | 1.  | 10/RP/2019                                | PGCIL  | Petition for Review of order dated 20.9.2017 in Petition No. 168/TT/2018 ( On admission)   |
|   | 2.  | 6/RP/2019                                 | OPTCL  | Petition for Review of order dated 20.9.2017 in Petition No. 278/TT/2015.  |

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|   | 3.  | 44/RP/2018  | GUVNL       | Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.  |
| 8.8.2019<br>Thursday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1.  | I.A. Diary<br>No.349/2019 in<br>Petition No.<br>124/MP/2017 | KPCPL       | Interlocutory application under Section 94 (2) of the Electricity Act, 2003 read with Regulations 111,112 and 113 of the Electricity Regulatory Commission (Conduct of Business ) Regulations,1999 for interim protection and stay of the impugned letter dated 2.8.2019 issued by the Respondent No.1 HPPTCL.  |
|   | 2.  | 115/MP/2019   | GMRKEL      | Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.   |
|   | 3.  | 120/MP/2019   | KSKMPL      | Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses Regulations), 2010 to set aside the bills dated, 7.12.2018, 7.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges). KSK Mahanadi Power Limited (KSK MPL)   |
|   | 4.  | 334/TT/2018   | DVC         | Petition for approval of tariff for Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014– 19.   |
|   | 5.  | 335/TT/2018   | DVC         | Petition for approval of tariff for New Transmission Element and combining with the Existing System of Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014–19.   |
|   | 6.  | 2/TT/2019   | TS(TRANSCO) | Petition for determination of tariff for the TSTRANSCO owned Inter- State Transmission Lines/System of the 38 Nos. Natural Inter-State Transmission lines connecting Telangana and Andhra Pradesh States as per the Central Electricity Regulatory Commission order dated 14.3.2012 in petition No15/Suo-Motu/2012, for inclusion in PoC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.  |
|   | 7.  | 10/TT/2019  | AP(TRANSCO) | Petition for determination of tariff of the inter-State transmission lines connecting two states for the APTRANSCO owned transmission lines/system as per the Central Electricity Regulatory Commissions order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 21.6.2018 in petition No. 237/TT/2016 for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for FY 2014-15 (40 Nos. ISTS lines), FY 2015-16 (40 Nos. ISTS lines), FY 2016-17 (2 Nos. ISTS lines), FY 2017-18 (42 Nos. ISTS lines) and FY 2018-19 (42 Nos. ISTS lines). |
|   | 8.  | 9/TT/2019   | CSPTCL      | Petition for determination of transmission tariff from FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (CSPTCL) conveying electricity as ISTS lines, for inclusion of these assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 namely; (i) Kotmikala- Amarkantak-1, 220 kV Line (ii) Kotmikala- Amarkantak-2, 220 kV Line (iii) Raigarh Budhipadar, 220 kV Line (iv) Korba Budhipadar, 220 kV Line (v) Seoni- Bhilai 400 kV Line.   |
|   | 9.  | 368/TT/2018   | TPTL        | Petition for determination of transmission tariff for circuit 1 (b) of 400 kv D/C Teesta iii - Rangpo section upto lilo point at Rangpo for control period of fy 2014-19.   |
|   | 10. | 96/TT/2019<br>alongwith<br>I.A.No.33/2019                   | TPTL        | Petition for determination of transmission tariff of the 400 kv D/c Rangpo-Kishanganj Section, 2 No. of line bays and 2 No. of 63 MVAR reactors of 400 kv Teesta iii - Kishanganj transmission system for control period FY- 2014-19 under CERC (Terms and conditions of tariff) Regulations, 2014 ( Interlocutory application for interim relief and urgent hearing )  |
|   | 11. | 184/TT/2011<br>alongwith<br>I.A.No.11/2019                  | PGCIL       | Petition for transmission tariff for Bongaigaon TPS - Bongaigaon line associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station.( Interlocutory application moved by NTPC for re-hearing of the Petition as per the direction of APTEL) (Received by way of Remand from the APTEL)  |

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|   | 12. | 183/TT/2016                                | PGCIL   | Petition for determination of transmission tariff for transmission assets under transmission system for transfer of power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region.  |
|   | 13. | 111/TT/2018                                | PGCIL   | Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 300 MVAR STATCOM at 400 kV Aurangabad Sub-station, Asset 2: 200 MVAR STATCOM at 400 kV Gwalior Sub-station, Asset 3: 300 MVAR STATCOM at 400 kV Satna Sub-station and Asset 4: 300 MVAR STATCOM at 400 kV Solapur Sub-station under Installation of STATCOMs in Western Region.  |
|   | 14. | 361/TT/2018                                | PGCIL   | Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: LILO of 400kV S/C Neelmangla-Hoody Transmission Line at new 400/220kV GIS Sub-station at Yelahanka with 1x63 MVar 420kV Bus Reactor along with associated bays and equipments and Asset-2: 2x500MVA, 400/220kV ICTs along with associated bays and equipments at 400/220kV Yelahanka Sub-station under System Strengthening XII in Southern Region.  |
|   | 15. | 375/TT/2018                                | PGCIL   | Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 1x63MVAR,400kV Bus Reactor-I at 400/220kV Sohawal Sub-station, Asset-II: 1x63MVAR,400kV Bus Reactor-II at 400/220kV Sohawal Sub-station, Asset-III: 2 Nos. 220kV bays of 220kV(PG)-Sohawal(UP) TL at 400/220kV Sohawal(PG) Sub-station, Asset-IV:2 Nos. 220kV bays No. 208 and 209 (Barabanki-I and II of UPPTCL) at 400/220kV Sohawal(PG) Sub-station, Asset-V: 02 Nos 220 kV Line Bays of Sohawal (PG)-Tanda (UP) TL at 400/220kV Sohawal(PG) Sub-station, Asset-VI: 2 Nos. 220kV bays No. 206 and 207 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VII: 1 Nos, 220kV line bays No. 210 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-station, Asset-VIII: 1 Nos, 220kV line bays No. 211 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-station, Asset-IX: 2 Nos. 220kV Line bays (Vatika-I and Vatika-II) at 400/220kV Jaipur(South) Sub-station, Asset-X: 2 Nos. 220kV line bays(211 and 212) at 400/220kV Jaipur (South) Sub-station under Northern Regional Transmission Strengthening Scheme in Northern Region. |
|   | 16. | 387/TT/2018                                | PGCIL   | Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).   |
| 20.8.2019<br>Tuesday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1.  | 131/MP/2019                                | BYPL    | Petition invoking Section 79(1)(e), 79(1)(i) and Section 79(1)(k) read with Sections 129 & 130 of the Electricity Act, 2003 read with Regulation 7, 8 and 13 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking appropriate directions against Global Energy Private Limited ( On admission )   |
|   | 2.  | 133/MP/2019                                | NHPC    | Petition under regulation 79(1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regulation 8(3)(ii) & 52(3) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for reimbursement of additional tax paid by NHPC Power Stations due to implementation of Goods and Services Tax Act, 2017. ( On admission )  |
|   | 3.  | 163/MP/2019                                | DNHPDCL | Petition under section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of disputes which have arisen on account of the incorrect billing of POC charges by the respondents on the petitioner. ( On admission )  |
|   | 4.  | 204/AT/2019                                | SECIL   | Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the 1200 MW (Tranche-III) Solar PV Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017 ( On admission )  |
|   | 5.  | 38/MP/2016<br>alongwith<br>I.A.Nos.6/2018, | LBPL    | Petition under Section 79(1) ( c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely, delay in forest   |

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|   |     | 36/2019     |                       | clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition (Interlocutory application seeking appropriate interim order/direction on behalf of the Petitioner and seeking amendments in the pleadings and to bring subsequent fact on record).  |
|   | 6.  | 4/MP/2017   | MPL                   | Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the Petitioner and BSES Rajdhani Power Limited (Interlocutory application on behalf of BSES Rajdhani Power Limited for amendment of its reply/counter claim dated 13.9.2017.)  |
|   | 7.  | 5/MP/2017   | MPL                   | Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between MPL and Tata Power Delhi Distribution Limited .  |
|   | 8.  | 68/MP/2017  | DB(MP)L               | Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.  |
|   | 9.  | 119/MP/2017 | RSTEPL                | Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.   |
|   | 10. | 378/MP/2018 | RSTEPL                | Petition under Section 79 of the Electricity Act, 2003 and The Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited   |
|   | 11. | 152/MP/2019 | MPL                   | Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc.  |
|   | 12. | 391/MP/2018 | Northern Railways     | Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017  |
|   | 13. | 100/MP/2019 | JITPL                 | Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petitioner and the Respondent No.1  |
|   | 14. | 42/MP/2019  | Indian Railways (ECR) | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, read with Clause 4 of the Bulk Power Transmission Agreement dated 8.1.2010; read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999; Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004; and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL. |
|   | 15. | 324/MP/2018 | UPCL                  | Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.  |
|   | 16. | 325/MP/2018 | UPCL                  | Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005  |
| 21.8.2019<br>Wednesday<br>At 10.30 a.m.<br>Miscellaneous<br>Petitions | 1.  | 197/MP/2019 | PGCIL                 | Petition under Section 38(2) read with Section 79 (1) (c ) and (k) of the Electricity Act, 2003 for grant of regulatory approval for execution of transmission system for evacuation of power from potential solar and wind energy zones in Western Region-Phase I and II (REZ Phase I & II) and transmission system for providing immediate connectivity to Dholera UMSP.  |

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|  | 2. | 200/MP/2019 | PGCIL  | Petition under Section 38(2) read with Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 alongwith Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.   |
|  | 3. | 326/MP/2018 | RRWTL  | Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the “Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B”, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015.   |
|  | 4. | 126/MP/2019 | FBTL   | Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for declaration that notification of the GIB Arc coordinates vide letter dated 28.2.2019 of the Deputy Conservator of Forest, Jaisalmer which requires to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a ‘Change in Law’ event under Article 12 of the TSA dated 10.1.2018, with liberty to approach the Commission to assess the actual impact of such ‘Change in Law’ event.   |
|  | 5. | 22/MP/2019  | DBPL   | Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.08.2013 entered into between the petitioner and the respondent for recovery of late payment surcharge on account of delay in payment of monthly bills of the petitioner by the respondent.   |
| 22.8.2019<br>Thursday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1. | 176/MP/2019 | SUPL   | Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India. ( On admission )  |
|  | 2. | 177/MP/2019 | JBMSPM | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 07.02.2017, executed between JBM Solar Power Maharashtra Private Limited and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws( On admission )   |
|  | 3. | 173/MP/2019 | BALCO  | Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 8.3.5, 8.4.3 and 8.4.11 of the PPA dated 23.8.2013 and the amended PPA dated 10.12.2013 executed between the Petitioner (BALCO) and the Respondent (TANGEDCO) seeking payment of the outstanding amount on account of (i) late payment surcharge; (ii) additional interest, and for furnishing of Stand by Letter of Credit as payment security mechanism. (On admission)  |
|  | 4. | 174/MP/2019 | BALCO  | Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to change in law allowed by this Commission vide order dated 27.4.2018 passed in Petition No. 126/MP/2016 read with the terms of Power Purchase Agreements dated 23.8.2013 (PPAs) executed between the Petitioner and the Respondent No. 1/ TANGEDCO. ( On admission )   |
|  | 5. | 165/MP/2019 | BALCO  | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to change in law allowed by this Commission vide order dated 18.4.2018 in Petition No. 18/MP/2017 read with the terms of Power Purchase Agreements dated 13.6.2013 (PPA) executed between the Respondent No. 1/ KSEB and the Respondent No. 2/ PTC and back to back Power Purchase Agreements dated 13.6.2013 executed between the Petitioner and Respondent No. 2/PTC( On admission ) |
|  | 6. | 377/MP/2018 | BALCO  | Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the   |

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|   |     |             |          | Respondents for non-compliance of the Order dated 18.4.2018 in Petition No. 18/MP/2017.  |
|   | 7.  | 383/MP/2018 | BALCO    | Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 27.4.2018 in Petition No. 126/MP/2016.   |
|   | 8.  | 286/MP/2018 | GMRWEL   | Petition under Section 79 of the Electricity Act, 2003 for execution of the orders dated 14.3.2018 in Petition No. 13/SM/2017 and 16.3.2018 in Petition No. 1/MP/2017, and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited   |
|   | 9.  | 293/MP/2018 | APIPL    | Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.                             |
|   | 10. | 294/MP/2018 | APIPL    | Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. |
|   | 11. | 300/MP/2018 | GMRKEL   | Petition seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period.   |
|   | 12. | 301/MP/2018 | GMRWEL   | Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.   |
|   | 13. | 307/MP/2018 | RVPN     | Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.   |
|   | 14. | 345/MP/2018 | MPPMCL   | Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof   |
|   | 15  | 61/MP/2019  | KEL      | Petition seeking directions against the Respondent, National Load Dispatch Center in the matter of issuance of the Renewable Energy Certificates to the Petitioners for the specified period.  |
| 27.8.2019<br>Tuesday<br>At 10.30 A.M.<br>Generation<br>Tariff | 1.  | 201/MP/2019 | Weizmann | Petition under Section 79(1)(f) of the Electricity Act,2003 to adjudicate upon disputes seeking directions against the Respondents for payment of differential tariff for the period from January 2011 to May 2014.( On admission)   |
|   | 2.  | 23/GT/2017  | BRBCL    | Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019.  |
|   | 3.  | 333/MP/2018 | IRECR    | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3A and 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited  |
|   | 4.  | 279/GT/2018 | NHPC     | Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.  |
|   | 5.  | 308/GT/2018 | NHPC     | Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.  |
|   | 6.  | 281/GT/2018 | NHPC     | Petition for determination of final tariff for the period 29.06.2010 to 31.3.2014 in respect of Sewa-II Power Station.   |

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|   | 7.  | 322/GT/2018               | NHPC            | Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.   |
|   | 8.  | 282/GT/2018               | NHPC            | Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.  |
|   | 9.  | 321/GT/2018               | NHPC            | Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.   |
|   | 10. | 354/GT/2018               | NHPC            | Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31. 3.2019.   |
| 29.8.2019<br>Tuesday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1.  | 169/MP/2019               | JPL             | Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL) ( On admission )  |
|   | 2.  | 168/MP/2019               | CGPL            | Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and Commission's Order dated 17.9.2018 in Petition No. 77/MP/2016. ( On admission )   |
|   | 3.  | 179/MP/2019               | CGPL            | Petition under Section 79 of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 seeking appropriate directions for adequately compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events( On admission )   |
|   | 4.  | 178/MP/2019               | JBMSEM          | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 7.2.2017, executed between JBM Solar Energy Maharashtra Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws ( On admission )   |
|   | 5.  | 180/MP/2019               | Indian Railways | Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999( On admission ) |
|   | 6.  | Ref.in W.P.No. 17044/2015 | ECL             | Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others  |
|   | 7.  | 351/MP/2018               | CEPL            | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'   |
|   | 8.  | 380/MP/2018               | IL&FS           | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law  |
|   | 9.  | 352/MP/2018               | WS(M)PL         | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws   |
|   | 10. | 355/MP/2018               | WS(M)PL         | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.  |
|   | 11. | 359/MP/2018               | WS(M)PL         | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016,   |



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|     |             |        | executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.   |
| 12. | 358/MP/2018 | APIPL  | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws.  |
| 13. | 4/MP/2019   | PSEPL  | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between Parampujya Solar Energy Private Limited. and Solar Energy Corporation of India Ltd. for seeking approval of 'Change in Law' events due to enactment of the GST Laws.  |
| 14. | 384/MP/2018 | KTL    | Petition seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property, etc.   |
| 15. | 373/MP/2018 | BYPL   | Petition invoking Sections 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation  |
| 16. | 39/MP/2019  | GMRWEL | Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) implementation of Orders dated 1.2.2017 in Petition No. 8/MP/2014, Order dated 14.3.2018 in Petition No. 13/SM/2017, Order dated 16.3.2018 in Petition No. 1/MP/2017 and Order dated 15.11.2018 in Petition No. 88/MP/2018. |

By Order of the Commission

Sd/-

(T.D.Pant)

Dy.Chief (Legal)

28.8.2019